

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.187/MP/2022 along with IA No. 70/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Limited and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/ CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioner's Project.
- Date of Hearing : **16.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powerica Limited
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.
- Parties Present : Shri Venkatesh, Advocate, Powerica
Shri Praveen Arora, Advocate, Powerica
Ms. Suruchi Kotky, Advocate, Powerica
Shri Ashutosh Srivastava, Advocate, Powerica
Shri Nihal Bhardwaj, Advocate, Powerica
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Hari Babu, CTUIL
Shri Lashit Sharma, CTUIL
Ms. Poonam Sengupta, Advocate, JKTL
Ms. Priyakshi Bahtnagar, Advocate, JKTL
Shri Gajendra Sinh, WRLDC
Shri Ashok Rajan, WRLDC

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and learned counsel for CTUIL made their respective submissions in the matter. Learned counsel for CTUIL further sought liberty to file CTUIL's affidavit, as referred to during the hearing, on the e-filing portal of the Commission. Learned counsel for the Petitioner also sought liberty to file the Petitioner's response and note of argument on the e-filing portal of the Commission.

2. Learned counsel for the Respondent, JKTL, pointed out that JKTL has yet to receive its outstanding dues under the bilateral bills.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, CTUIL and the Petitioner to file their respective affidavits and/or notes of arguments on the e-filing portal within two weeks.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**